RAJYA SABHA

Friday, the 29th November, 1985/8th Agrahayana, 1907 (Saka)

The House met at eleven of the clock, Mx-. Chairman in the Chair.

ORAL ANSWERS TO QUESTIONS

Allotment of Houses to the Central Government Employees

*161. MISS SAROJ KHAPARDE: Will the Minister of URBAN DEVE-LOPMENT be pleased to state;

(a) what is the number of quarters for the Central Government employees in each type which are under construction at present in Delhi and Bombay, separately in each locality; (b) what is the number of quarters in each type proposed to be constructed during the Seventh Five Year Plan period year-wise in Delhi and Bombay separately;

(c) what i_s the date of priority covered till date in each type in Delhi and Bombay, separately;

(d) what is the number of Central Government employees on the waiting list at present in each type in Delhi and Bombay separately; and

(e)i what was the dat_e of priority in each type in Delhi and Bombay at the end of the years 1982, 1983 and 1984?

THE MINISTER OF URBAN DEVE-LOPMENT (SHRI ABDUL GHA-FOOR): (a) to (e) The information is given in Statements I to V.

			Ту	pe of ac	Spl. type	Family apart-	Total			
SI. No.	Locality		A	В	G	D	Е	flats	ments Hostel	
L	2		3	4	5	6	7	8	9	10
Ľ	ELHI									
1	M.B. Road (Phase II)		÷4	12	168	Ξ.	÷	. 4. 4	•••	180
2	M.E. Road (Hud & NBCC)	c0	275	550	550	•••	**			1375
3	M.B. Road .			7	256					26
4	Aram Bagb		112	468	369	1.1	(+ 4)		3.4	94
5	Vasant Vihar			1.4	615		÷		**	61
6	R.K. Puram					128	••	÷.	~~ ~	12
7	S.P. Marg		••	63			42			4
8	Tilak Marg					•••	30	•••	••	3
	Pandara Park				•••	and the	30		1.1.	3
9	B.K.S. Marg			*.*	• •			28	• • •	2

Statement-1

Number of questions (Locality-wise) for Central Government Employees in each type which are nucler construction at present in Delhi and Bombay

I	2	3	4	5	6	7	8	9	10
1	Timarpur		••	60					60
2	D.I.Z. Area .	**	90	425		· · · ·			515
3	Lodi Road Complex			45		÷	1.44		45
4	Panchkuin Road .	30			÷2		••	**	30
5	Minto Road .	••				••	÷.	184	184
	Total	417	1127	2488	128	102	28	184	4474
	BOMBAY								
1	Kane Nagar .					Υ.	1.5	40	40

[RAJYA SABHA]

3

Oral Answers

2. Shaikh Mistry

Total .

 \mathbf{x}

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Statement-II

60

60

210

210

90

90

Number of quarters (Year-wise) in each type proposed to be constructed during Seventh Five Year Plan in Delhi and Bombay

Турс о	f			Five Year					Remarks
Accomn	ioda	tion 19	85-86 19	986-87 19	187-88 1 <u>9</u>	88-89 19	89-90	Fotal	·
1			2	3	4	5	6	7	8
DELHI	[9					
Α	i.			••	••			**	*Layout plan of the areas where quarter
В	ž	•	••	**	••			. ••	of various types are to be constructed ha
c				• •	30	24	• •	30	not been finalised a present. The num be
D	*		**		120	1.		120	of quarters indica teo is tentative.
Е	×.			••	21	42	62	125	
Hostels	×	Ċ,	14.4		ä	105	44 1800*	149 1800*	
	1	foral l	Delhi		171	147	1906	2224	

4

360

400

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to Questions

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5		Ord	al Answe	rs	[29 N	OV. 198	35]	to Ques	stions	6
r			2	3	4	5	6	7	8	
BOMI	BAY		T X							
Α	÷		••		••		310	310		
в	2				80		720	800		
C			••		**	89. I	640	640		
D	×.				**		252	252		
Е	÷.	•	••			60	112	172		
Hostels	8	÷ .	••	• •		••	60	60		
	т	OTAL B	ombay		80	60	2094	2234		

Statement-III

								Date of prior	ity covere	d till date in each type	
		Type o	f Acc	ommo	dation	b i		Delhi		Bombay	
A				ł			÷	2-4-1965		1-2-1960	
в			2	24	20	•		22-6-1956		24-6-1958	
С.		EX.	(*)	•				31-10-1960		11-11-1957	
D	2			÷		247	\sim	30-8-1955		24-9-1961	
Ė	3	÷		÷			ě.	31-12-1970		31-3-1983	
E. I	. 22		2			57.1	5	1-1-1974	30	31-7-1978	

NOTE : In case of E. II and E. III, allotments are mainly based on the criteria of waiting list and date of priority.

Statement-IV

Time of Accommodation					Number of Central Govt, Employees on the waiting list at present						
Fype of Accommodation					Delhi@	Bombay*					
	1				2	3					
A	2.002				3892	1005					
В	<i>.</i>)0			19690	2175					
C				da -	12530	4660					

Oral Answers

7

μ.					2	3
D			÷		3026	247
Е	٠	31	•	•	2192	54
E. I	•	*	×	٠	25	32
					 @ 1. On the basis applications called up to 1970. 2. Allorment in E. II and E. III are mainly based on the crit ria of date of priority and waiting list. 	*t. Application for allotmen of type A. B & C quarters represents appli- cations received on reser- cted basis.

Statement-V

Type of		Date	of Priority in e	ach Type at ti	ie end of	
Accommodation	ıç	982		1983		1984
10 9	Delhi	Bombay	Delhi	Bombay	Delhi	Bombay
A	13-10-1962	22-5-1961	20-10-1965	24-3-1959	10-8-1966	29-10-1963
в	4-11-1947	11-9-1961	15-6-1960	14-10-1964	9-2-1962	11-11-1965
С	3-5 1956	10-3-1961	31-8-1962	18-3-1958	24-6-1964	1-2-1966
D]]	6-7-1955	3 0-8- 1960	2-11-1959	18-10-1954	8-2-1962	15-9-1981
E	1-1-1973	11-7-1977	1-1-1973	1-6-1980	1-1-1973	1-9-1981
E. I	1-1-1973	1-7-1975	1-1-1973	8-1-1977	4-4-1973	1-6-1979

Note: Allotment in E. II and E. III are mainly based on the criteria of date of priority and waiting list.

MISS SAROJ KHAPARDE: Sir, ours is a Welfare State and it is the responsibility of the Government to give accommodation to its employees as they cannot afford heavy rents. May I know from the Minister whether he is aware that there are Government employees who have put in 20 to 25 years of service and who have not been given any accommodation? If so, has the Government any time-bound programme to provide accommodation to Government employees within a period of ten years?

SHRI ABDUL GHAFOOR; Sir, 1 do agree with the hon. lady Member

that ours is a welfare State and I also agree that we have not been able to provide houses to our large number of employees. All efforts are being made, but still due to financial constraints I cannot give the exact date by which every employee who is working here will get housing accommodation.

MISS SAROJ KHAPARDE: I would like to put the second supplementary. I know the difficulties of the Government which include financial resources also. May I know whether he is approaching the fiaanrial institutions, including banks, to finance housing projects for the Central Government employees in metropolitan cities and, if so, whether any efforts have been made and the results achieved from those efforts?

SHRI ABDUL GHAFOOR: There are so many schemes for construction of houses. Financial institutions HUDCO, LIC and GIC do provide financial assistance. It is under the consideration of the Government to have a national housing scheme for whole of India. The scheme is still under consideration and it has not come up as yet in existence. The Government is, however, aware of the situation and it is thinking in terms of having a national housing scheme for all these things. The suggestions made are good but the i eminent sometimes finds it difficult to accede to all the suggestions. The suggestion is that all these banks, LIC, GIC, etc., they should be approached for construction of houses in this sector. You may be aware that HUDCO also encourages construction of quarters for the accommodation of it_e employees, but still they nave got their own limited resources. All these suggestions arc good and we will see that an immediate national using scheme is provided for whole > f the country.

MISS SAROJ KHAPARDE : Is there any time-bound programme? You have not replied to that.

SHRI ABDUL GHAFOOR: In regard to the time-bound programme the main difficulty is about the finance. The moment w_e are in a position, after having discussions with all these banks etc. to see how far we will be able go ahead, then this scheme will come into existence.

SHRI K. MOHANAN: Sir. not up "to our satisfaction at least for the name sake there is an accommodation facility for the Central Government ^employees in various metropolitan eities. Private managements are also providing accommodation facilities to their employees to a certain extent at their own expense with the help of various financial institutions. But there is another category of employees-those who are working under semi-governmental organisations, such, as corporations, boards etc. They are neither in the sky nor on the earth. They are like Trishanku. They are neither Central Government employees nor private sector employees. For example, when I raised the question of accommodation for the coffee the management of the Coffee Board employees in Madras city with ment authorities in various metropolitan cities are prepared to give them land to construct houses at their own expense for their employees, they are prepared to do so, but they are again and again approaching the authorities for getting land at normal rates and not free of cost, but to no avail. Will the Government take into consideration the plight of this type of employees who are neither in the private sector nor in the Government sector?

SHRI ABDUL GHAFOOR; You are talking about Delhi.

MR. CHAIRMAN: Generally.

SHRI ABDUL GHAFOOR: All over India this is a State subject.

SHRI K. MOHANAN: At least about Demi you can say something.

SHRI ABDUL GHAFOOR: We can at the most request the State Government to provide land for construction of such houses as you have just *now* mentioned. It is also for the State Government to come into the picture. But we find in the larger cities there is paucity of land—e.g. in Bombay. Calcutta, etc. where the population has grown so fast. But other cities if the State Government comes forward, certainly we will look into it.

SHRI K. MOHANAN; About Delhi'.

SHRI ABDUL GHAFOOR: All these things are being considered in the National Capital Region Plan. For

example I could quote one thing, One day I tried to find out ho many public undertakings and private undertakings ar_e there and how many workes are there. It was not the actual figure, but the figure came to about 4 lakh. Now if there is one employee, his wife and one servant I am not talking of children—then if you take three multiplied by 4 lakh it becomes 12 lakh. So 12 lakh of them are living here. I am just giving you one example. I think it will be clear to all the Members of this House. Take for example ONGC. In Delhi they are not drilling for oil, but their office is here. Similarly, there are so many other Central sector organisations...

MR. CHAIRMAN; You are responsible for this.

SHRI ABDUL GHAFOOR: Yes, Sir. And now we are thinking of asking them to go to other cities like Bangalore, Bombay, Calcutta, Nagpur so that congestion in Delhi is reduced. All these things are being considered and in future we are also particular not to allow such undertakings to come here and settle in Delhi. All these things are under consideration. I completely share the views of the hon. Members and I will bring this fact before the Cabinet, before the Prime Minister, to see that congestion does not take place in Delhi.

SHRI R. MOHANARANGAM: What about shifting offices from here?

SHRI JAGESH DESAI: I would like to draw the attention of the Minister to the reply given in part (b). Sir, it is proposed that 2,224 houses will be built during the Seventh Plan and 2234 in Bombay. But it is seen that barring 9 per cent in the case of Delhi and 6 per cent in the case of Bombay all are to be constructed in the last year of the Seventh Five Year Plan. For the first four years, only 6 per cent in the case of Bombay and 9 per cent in the case of Delhi will be acted. I would like to know from the hon. Minister whether if these are to be constructed in the last year only, the price will not go up and you will not reduce the number of tenements, because the funds available will be the same but the cost will be higher. So I would like to know whether it can be phased out so that the houses can be built in phases, in 1985-86, 1986-87, 1987-88 and 1988-89. Otherwise, you will not be able to provide any houses to the Central Government employees and that is why I would suggest that this should be done in phases over the entire period of the Seventh Five-Year Plan.

The second question which I would like to ask is, in Maharashtra, a revolving fund has been set up for the purpose of giving loans to the Government employees to build their houses. This scheme has been in vogue since 1976. Every two years, two crores was to be given. In this way, Rs. 10 crores would be accumulated in the Fund over a period of five years. The loan will be secured in the sense that it will be deducted in instalments from the salary of the employees. I would like to know whether the Central Government will formulate such a scheme in respect of its employees so that the employees will be able to get loans from the Government for the purpose of construction of houses.

MR. CHAIRMAN: Two minutes over. Mr. Minister, you have to answer.

SHRI JAGESH DESAI: This is a straight question I have asked.

SHRI ABDUL GHAFOOR: Sir, the first part of the hon. Member's question is, the houses should be built in phases, in 1986-87, 1987-88 and 1988-89. But Sir, the problem ig the lay-out plans for the areas where the quarters of various types have to be constructed have not been finalised at present. The number

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of quarters indicated is tentative. If these lay-out plaru, arc finalised, i these lay-out plans ar_e finalised. I will be constructed in Bombay and also in Delhi. (Interruptions)

Oral Answers

MR. CHAIRMAN; Mr. Desai, I larify It for you. Mr. Minister, you have not answered that part of the question of the hon. Member, wherein, he wanted to know, if you 'are not able to build any houses in 1985-86, 1986-87, 1987-88, in the first three years, how would you be able to build the rest of th_e houses in the remaining two years. What is the provision you have made?

SHRI ABDUL GHAFOOR: This is the answer that I have given. As I said, the lay-out plans have not been finalised, but they are being finalised. It does not mean that no houses will be built. In 1986-87, 1987-88, some quarters will be built. It is not that in these years, no quarters will be built.

MR. CAIRMAN: Your statement says *Nil'.

SHRI ABDUL GHAFOOR: In the remarks column, it has been mentioned that the lay-out plans have not been finalised.

MR. CHAIRMAN: All right Mr. Prashant.

वी वर्मचन्द प्रशांत : मैं माननीय मंत्री जी से पूछना चाहंगा कि बया ऐसे सैन्टल गवनमेंट एम्पलण्डज दिल्ली में हैं घर हैं ग्रौर उनको जिनके पास ग्रपने गवनमेंट नवार्टर मिलें हुए हैं क्या यह भी सही है कि उनमें से कुछ ऐसे हैं जो अपने मकान में रहते हैं उन्होंने झपने क्वार्टर बिराये पर दिये हुए हैं और जो गवर्नमेंट बवार्टर में रहते हैं उन्होंने अपने मकान किराये पर दिये हए हैं ? दूसरे यह कि बहत से ऐसे सेन्ट्रज गवनमेंट एम्प्लाइज हैं जो 10-10 साल से पड़े हुए हैं और उनके पास कोई मजान या क्वार्टर नहीं है ग्रीर उनकी प्राइवेंट मकान लेकर 800 रुपये महीना ज़िराया देना पढ़ रहा है अपनी तनख्वाह में से ? इसका क्या आप कोई फैसला कर सकते हैं ?

to Questions 14

श्री ग्रब्दल गफर : यह मझे मालम है कि कुछ हमारे एम्पलाइज ऐसे है जिनके यहां ग्रपने मकान है और वे गवर्नमेंट क्वार्टर में रहते है। यह बहुत दिनों से मैटर चल रहा था लेकिन केबिनेट का डिसिजन हमा। ऐसे लोग जिनके मकान है वे गवनमेंट क्वार्टर में रहते हैं उनसे ज्यादा किराया लिया जाता है । ऐसा भी होता है, उस को हम को हयूमन कंसीडिरेशन से देखना चाहिए, देखते हैं लकिन इसका मतलब यह नहीं है कि जितने एम्पलाइज हैं सब के सब बहुत धनी हैं । कुछ लोग लान लेकर अपना मकान बनाते है, मकान बताने हैं तो फिर उनका टांसफर हो जाता है तो ऐसे मकान को वे किराये पर दे देतें है और उनको तनख्वाह से गवर्नमेंट ने जो लोन दिया है, वह काटती है । वह ग्रगर इनसिस्ट करते हैं कि मेरा मकान किराये पर है और हम को गवनंमेंट ग्रपना कोई मकान दे तो गवर्नमेंट जब मनान देती हैं तो उस चीज को देखती है कि जिनका मकान दिल्ली में नहीं है, ग्रगर एक ही टाइप के दो एम्पलाइज है, उनका जो किराया है वह ग्रगर 500 देते हैं तो जिनका मकान रुपया किराया है उनको 700 रूपया किरवा देना पड़ता है। यह हमने इसनें रख दिया है, उस**ा डिफरेंस** कोई ऐसी चीज नहीं है । यह जनरल ह्य मन कंसीडरेशन है । कोई ऐसी बात नहीं है कि वे कोई पाप कर रहे हैं।

श्री ग्रच्छे लाल बाल्मीकः मैं आपणे द्वारा मंत्री महोदय से जानना चाहता हू कि सरकारी कर्मचारियों की जो कालोनी निर्माणाधीन है उसमें कितने प्रतिशत जन जाति, अनुसूचित जाति के लिए प्रारक्षित है।

अभे झब्दुरू मफूर: इसमें भी दिया गया हे कि ग्रेड्यूल्ड कास्टस भ्रौर ग्रेड्यूल टाइब्स का कितना है ।

The categories are: the general pool, the Scheduled Castes and Scheduled Tribes, the ladies pool, (married), the ladies pool (single) and the tenure pool.

कुमारी सरोज खापडें : लेडीज के लिए ... (ब्यवधान)

श्री झब्बुल गफूर: एक रोज मेरे आफिस में चले आइये (ब्यवधान) एक रोज आफिस में चले आइए और देखिये कि कितनी लडीज झाती हैं एप्लीकेंजन लेकर (ब्यवधान)

MR. CHAIRMAN: Mr. Minister, please reply to Mr. Balmiki's question, how much has been allotted to the Scheduled Castes and the Scheduled Tribes. Why do you reply to Miss Khapiarde?

SHRI ABDUL GHAFOOR: This figure is not available at this time before me. But i_n the categories this thing has been mentioned[^] and they are also being looked after.

MR. CHAIRMAN: Please send a reply to the hon. Member.

*162. [The questioners {Shri Kai-lash Pati Mishra and Shri Shanker Singh Vaghela) were absent. For answer, vide col. 39 infra.]

Harmful Pesticides

@*163. SHRI SATYA PRAKASH MALAVIYA:

SHRI RAM NARESH KUSHAWAHA:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether Government are aware of the continuous wide use of highly toxic pesticides in the country known to cause cancer in human beings despite the fact that their use lias been banned in the United States and other countries; and

(b) if so, what are the reasons for their continuous use in the country

<g)Previously Starred Question 103, transferred from the 25th November. 1985.

The question was actually asked on the floor of the House by Shri Satya Prakash Malaviya.

and what steps have been taken by Government to ban the use of such harmful

to Questions

pesticides?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION (SHRI YOGENDRA MAKWANA): (a) and (b). A statement is laid on the Table of the Sabha.

Statement

1. The Government have seen certain reports alleging that some of the insecticides in use cause cancer in experimental animals. However, epidemiological studies have not indicated any direct association between the occurrence of cancer in human-beings and the use ⁰¹ pesticides.

2,. According to the available information, the USA has banned only BHC, Sodium Cyanide and Dieldrin, which are being used in India. Out of these, Dieldrin is . approved only for use by the Plant Protection Advi \blacksquare ser to the Government of India in the Scheduled Desert- Areas for the control of locust and Sodium Cyanide has the limited purpose of fumigation of cotton bales as and when imported. Thus, out of the three pesticides banned in USA., only one, namely, BHC has unrestricted use in the country.

3. Major reasons for such a decision to ban any pesticide besides toxi-cological, are availability $_0$ f safer bio-degradable but costlier substitutes; non-acceptability due to climatic reasons peculiar to a particular country, local studies about residues in animals and environment, davelop-ment of insecticide resistance to insects, ecological considerations, etc. Since these factors vary from country to country, there can not be uniform norms applicable to all the countries. In India, only those pesticides ^are allowed to be used which are registered by the Registration Committee after taking into conslde-